

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3261 of 2020

Bubai Bakshi

.....

Petitioner

Vs.

The State of Jharkhand

....

Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mrs. Gouri Debi, Advocate

For the State : Mr. Prabir Chatterjee, Spl. P.P.

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Order No. 02

Dated 09<sup>th</sup> September, 2020

Heard the learned counsel for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioner apprehends his arrest in connection with Noamundi P.S. Case No. 33 of 2019.

A truck loaded with stolen iron pillets was seized.

The petitioner appears to be the owner of the seized vehicle and in fact the truck was booked for transporting the materials. The same therefore indicates the non-involvement of the petitioner in the commission of the offence. The petitioner accordingly is directed to surrender before the learned trial court within four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Sadar, Chaibasa in connection with Noamundi P.S. Case No. 33 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)